

are being worked out.

Construction work on Beach resort in Trivandrum District of Kerala

5862. SHRI T. BASHEER: Will the Minister of TOURISM be pleased to state:

(a) the progress of the construction work of the Beach resort at Varkala in Trivandrum district of Kerala;

(b) the expenditure incurred thereon since the work of the project started;

(c) the allocation of fund made during 1990-91; and

(d) the time by which the project is likely to be completed?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (d). The project for the construction of Beach Resort at Varkala was sanctioned by the Central Department of Tourism in 1988-89 at an estimated cost of Rs. 95.00 lakhs out of which Rs. 30.00 lakhs have already been released. The civil works on the project have already been completed except for flooring and finishing. The release of further funds would depend on the progress of work. The project is likely to be completed by December, 1990.

[*Translation*]

Waiver of Agricultural Loans in Bihar

5863. SHRI PIYUS TIRKAY: Will the Minister of FINANCE be pleased to state:

(a) whether Government of Bihar has declared waiver of all agricultural loans upto Rs. 15,000/- and a notification has also been issued in this regard;

(b) if so, the details thereof;

(c) whether in spite of this declaration warrants have been issued in many districts including Ranchi for the recovery of an amount of Rs. 5,000/-; and

(d) if so, the details in this regard and the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). The State Government of Bihar had been announcing various relief measures from time to time. Government of India has announced the scheme of debt relief which will be applicable to farmers, artisans and weavers who have taken loans upto Rs. 10,000/-. The scheme will cover all overdues on 2 October, 1989 including short-term as well as term loans.

The recovery of dues from borrowers by financial institutions is their normal activity and the debt relief measures announced by the Government of India do not prohibit the same.

[*English*]

Bihar Sponge Iron Ltd.

5864. SHRI PIYUS TIRAKY: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 7166 on 27th April, 1989 regarding take over of tribal villages in Bihar for establishing BSIL and state;

(a) the steps taken by Bihar Sponge Iron Ltd., for pollution control;

(b) the number of tribal employees in BSIL, category-wise;

(c) the arrangements made for training of the local tribal people by BSIL; and

(d) the steps taken for rural development and other welfare activities around BSIL and the annual amount spent on these

activities by BSIL?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Bihar Sponge Iron India Limited, a joint venture company of Bihar State Industrial Development Corporation and others have reportedly installed a waste gas cleaning system and an inplant dedusting system. The unit has also incorporated necessary equipments to avoid pollution by the Plant's waste gas or pollution of the river by the effluents.

(b) The number of tribal employees category-wise is as under:

Semi-Skilled	5
Supervisory/Clerical	6
Un-Skilled	66
Total	77

(c) BSIL have provided training facilities for learning driving, horticulture, civil works and some mechanical jobs. Besides, local tribals are given special coaching to facilitate their admission into ITI's and are also encouraged/trained to take up contract jobs for loading/unloading of materials.

(d) BSIL have adopted development schemes for 5 villages in which land had been acquired for the factory and the colony, under which community development works

like free primary education, repair of roads, provision of drinking water through hand pumps, organisation of medical camps alongwith individual welfare schemes like distribution of free text books and provision of coaching facilities, transport facility etc. are undertaken.

The annual amount spent on these activities is of the order of Rs. 10 lakhs.

Bihar Songe Iron Ltd.

5865. SHRI PIYUS TIRAKY: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 7166 on 27th April, 1989 regarding take over of tribal villages in Bihar for establishing BSIL and state:

(a) the capital invested in Bihar Sponge Iron Ltd. by different agencies;

(b) the details of foreign exchange and foreign know-how involved in BSIL;

(c) the present production and target for 1990-91; and

(d) whether the BSIL has any order from abroad for export of its products?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Details of capital invested so far in BSIL by different agencies is as follows:—

1. EQUITY

	<i>Rs. in Crores</i>
(i) Promoters	22.40
(ii) IFC (Washington)	0.95
(iii) Public	17.73
Sub-total	41.08